

ITEM NO.48

COURT NO.2

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No.6114/2011
(From the judgment and order dated 12.8.2011 in Crl. Bail Application
No.994/2011 of the HIGH COURT OF BOMBAY)

UNION OF INDIA

Petitioner(s)

VERSUS

HASSAN ALI KHAN AND ANR. Respondent(s)
(With appln.(s) for stay and exemption from filing c/c of the impugned
order and permission to file SLP without c/copy as well as plain copy
of the impugned order and office report)

Date: 19/09/2011

This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s)

Mr. H.P. Raval, A.S.G.
Mr. A.Mariarputham, Sr. Adv.
Mr. Rajiv Nanda, Adv.
Mr. T.A. Khan, Adv.
Mr. Anirudh Sharma, Adv.
Mr. Harsh Parekh, Adv.
Mr. Yusuf Khan, Adv.
Mr. B. Krishna Prasad, Adv.-on-record.

For Respondent(s)

Mr. Ishwari Prasad A.Bagaria, Adv.
Mr. Vijay Bhaskar Reddy, Adv.
Mr. Santosh Paul, Adv.
Mrs. Uma Ishwari Bagaria, Adv.

Rl/caveator

Ms. Arti Singh, Adv.-on-record.
Mr. Arvind Gupta, Adv.
Ms. Mohita Bagati, Adv.
Mr. Kamal Nijhawan, Adv.

Ms. Asha G.Nair, Adv.-on-record.

UPON hearing counsel the Court made the following

O R D E R

List the matter for further consideration
tomorrow (20th September, 2011), as the first
item.

SLP(Crl.)6114/11

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(Sheetal Dhingra)
COURT MASTER

(Juginder Kaur)
Assistant Registrar